N O T I C E
(Partial Modification w.e.f. 12.10.2026)

I

In partial modification to the judicial assignment at the Circuit Bench at Kolhapur, which has come into effect from 10.08.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 12.10.2026 :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **ABHAY AHUJA** **AND** The Hon'ble Shri Justice **NEERAJ P. DHOTE** **Commercial Appellate Division Bench** **(Court Room No. 1)** **[DIVISION BENCH-1]**	For admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) Civil Writ Petitions from the year 2021 onward. (C) All Contempt Appeals. (D) All Writ Petitions, Appeals, Applications and references relating to Tax laws. (E) All Appeals u/s 13 of Commercial Courts Act, 2015. (F) All Letters Patent Appeals. (G) Criminal Appeals from the year 2020 onward. (Division Bench) (H) Criminal Appeals under Special Statutes pertaining to Division Bench. (I) Criminal Contempt Petitions. (J) Criminal References. (K) All other Civil and Criminal work pertaining to the Division Bench.

2	The Hon'ble Justice **SHARMILA U. DESHMUKH** **AND** The Hon'ble Shri Justice **ABHAY J. MANTRI** **(Court Room No. 5)** **Third Floor, RCC Building** **[DIVISION BENCH -2]** **MONDAY TO WEDNESDAY**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2020. (B) All First Appeals (including MACP, Land Acquisition Act, CPC and other Acts) (Division Bench) (C) All Family Court Appeals. (D) All Criminal Writ Petitions (E) Criminal Appeals up to the year 2019. (Division Bench) (F) Confirmation of death sentence cases with connected Appeals. (G) All Writ Petitions relating to Furlough, Parole, Remission and commutation of sentence/pre-mature release.
3	The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 5)** **Third Floor, RCC Building** **[SINGLE BENCH – 1]** **THURSDAY & FRIDAY**	For admission, hearing, order matters and applications therein: (A) Second Appeals up to the year 2021. (B) All Criminal Revision Applications.

NOTE-1

(1) The matters listed between 10.08.2026 and 11.10.2026 before the Division Bench comprising of the Hon'ble Justice Sharmila U. Deshmukh and Hon'ble Shri. Justice Neeraj P. Dhote and considered to be substantially heard / part-heard by the said bench, will be taken up by the same Division Bench as per their directions.

NOTE-2

(5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting in any Bench / Station be placed before the Division Bench consisting of **Hon'ble Shri. Justice ABHAY AHUJA** and the companion Judge of the former Division Bench.

(6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri. Justice ABHAY AHUJA.**

II

In Partial modification to the Standing Order at the Circuit Bench at Kolhapur, which has come into effect from 10.08.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 12.10.2026 :

1) **From Monday to Wednesday**, the urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Division Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh** and vice versa.

2) **On Thursday and Friday**, the urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Division Bench comprising of the **Hon'ble Justice Sharmila U. Deshmukh** with the companion Judge of the First Division Bench.

3) On **Thursday and Friday**, the urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Abhay J. Mantri** and vice versa.

Dated this 6th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay